

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 393 OF 2017

Dated: 24th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Guttaseema Wind Energy Co. Pvt. Ltd.

.... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hitesh Kumar

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Ms. Parichita Chowdhury for R-1

Ms. Ragima.R for R-2 & R-5

ORDER

The learned counsel, Mr. M.Srinivas R.Rao appearing for the Appellant sent a communication dated 20.09.2018, requesting for two weeks adjournment on the ground that he is suffering with high viral fever.

In the light of the submissions made in communication dated 20.09.2018, the instant case is adjourned for another two weeks'.

List the matter on **09.10.2018** as requested by the learned counsel appearing for the Appellant.

(S. D. Dubey)
Technical Member

Pr/kt

(Justice N. K. Patil)
Judicial Member